

**Government of Jammu and Kashmir**  
**Revenue Department**  
Civil Secretariat, Jammu/Srinagar

**NOTIFICATION**

**Jammu, the 10<sup>th</sup> November, 2022**

**S.O. 587.-** In exercise of powers conferred under sub section (1) of section 18 read with section 19 of Jammu and Kashmir Agrarian Reforms Act, 1976 (XVII of 1976), the Government hereby revises the jurisdiction of the following officers in their capacity as Commissioners, Agrarian Reforms, Basohli and Collector, Agrarian Reforms, Kathua and Nagri; namely:-

S. No.	Revenue Officer/ Authority	Jurisdiction
1	Addl. DC (Commissioner, Agrarian Reforms, Basohli)	Sub-Division of Basohli and Sub-Division Bani.
2	ACR Kathua (Collector, Agrarian Reforms)	Tehsils Kathua, Nagari, Billawar, Ramkot, Lohai Malhar, Basohli and Mahanpur.

**By order of the Government of Jammu and Kashmir**

Sd/

(Vijay Kumar Bidhuri) IAS

**Commissioner/Secretary to the Government**

No.Rev-Sett/273/2022(221865)

Dated: 10.11.2022

Copy to the:-

1. Financial Commissioner (Revenue), J&K.
2. Joint Secretary (JKL), Ministry of Home Affairs, Government of India.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
4. Divisional Commissioner, Kashmir/Jammu.
5. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
6. Commissioner Survey and Land Records, J&K.
7. All Deputy Commissioners.
8. Director Archives, Archaeology and Museum, J&K.
9. Additional Deputy Commissioner (ADC), Basohli.
10. Assistant Commissioner Revenue (ACR), Kathua.
11. Private Secretary to the Chief Secretary, J&K.
12. Private Secretary to the Hon'ble Advisor (B).
13. Private Secretary to Commissioner/ Secretary to Government, Revenue Department.
14. Stock file.
15. In-charge website, Revenue Department/FCR.

(Muzammil Hassan Choudhary)

**Under Secretary to the Government**